



Regional Office
Haryana State Pollution Control Board,
SCF-32, Opp. Community Centre, Sector-13, HSVP, Bhiwani
Email-hspcbrojr@gmail.com

Tele No. 01664-256259

No. HSPCB/BHI/2022/10

Dated: 01.04.2022

To

The Registrar,
Hon'ble National Green Tribunal,
Faridkot House, Copernicus Marg,
New Delhi- 110001

Sub: **The report of the Joint committee in compliance of Hon'ble NGT order dated 03.01.2022 in OA No. 01 of 2022 as the Indian Express Newspaper dated 02.01.2022 titled "Four killed in Haryana mine Landslide.**

Ref: **Kindly refer to the subject noted above.**

It is submitted that an accident occurred in the mine lease area of M/s Govardhan Mines & Mineral, Village Dadam, Bhiwani on 01.01.2022 and the news published in the Indian Express Newspaper on 02.01.2022 titled as "Four killed in Haryana mine Landslide". The Hon'ble National Green Tribunal taking cognizance of the said news item, considered the case suomoto on 03.01.2022 i.e. OA No. 01 of 2022 as the Indian Express Newspaper dated 02.01.2022 titled "Four killed in Haryana mine Landslide. The Hon'ble NGT in the above mentioned OA has constituted an eight members joint committee to ascertain the extent of violations, extent of damage to the environment and to the human life, extent of compensation paid and payable, safety precaution taken to prevent recurrence of such happenings in future by the PP and the statutory regulators. The operative part of the order is reproduced as under: -

"Having regard to the incident reported in media, resulting in loss of lives and injuries, it is necessary to constitute eight-member joint Committee comprising of nominees of MoEF&CC, CPCB (Regional office, Chandigarh), National Disaster Management Authority, GoI, Director General of Mines Safety, GoI, PCCF(HoFF), Haryana, SEIAA, Haryana, State PCB and District Magistrate, Bhiwani. The CPCB and State PCB will act as nodal agency for coordination and compliance. The joint committee may meet within two weeks, undertake visit to the site and interact with the stakeholders. Except visit to the site as and when necessary, other proceedings may be conducted online, if necessary. The Committee may ascertain the extent of violations, extent of damage to the environment and to the human lives, extent of compensation paid and payable, safety precautions taken and required to be taken, steps to prevent recurrence of such happenings in future by the PP and the statutory regulators. The report may be furnished within two months by email at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR support PDF and not in the form of image PDF, A copy of the report also be hosted on the website of CPCB, to enable the PP to furnish its comments, if any, before the next date. The Committee may consider such earlier reports of committees in respect of accidents due to violation of safety norms, in recent past, available on the website of the CPCB."

The matter is listed for hearing on 05.04.2022.

The report of the joint committee constituted by Hon'ble NGT in OA No. 01 of 2022 as the Indian Express Newspaper dated 02.01.2022 titled "Four killed in Haryana mine Landslide is attached herewith for kind consideration by the Hon'ble Tribunal.

It is submitted the above said report is also being sent through E-Mail at judicial-ngt@gov.in.

DA/Action taken report in OA No. 01/2022.

Endst. No. HSPCB/BHI/2022/11

A copy of above is forwarded to Sh. Anil Grovar, Additional Advocate General Haryana (NGT) for kind information please.


Regional Officer,
Bhiwani Region
Dated: 01.04.2022


Regional Officer,
Bhiwani Region

Report by Joint Committee

As per

Hon'ble National Green Tribunal

(Order dated 03.01.2022)

In the matter of OA No. 01 of 2022 as the Indian Express Newspaper dated 02.01.2022 titled "Four killed in Haryana mine Landslide.

Original Application No. 01/2022`

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Report of the Joint Committee in compliance of Hon'ble NGT order dated 03.01.2022 in OA No. 01 of 2022 as the Indian Express Newspaper dated 02.01.2022 titled "Four killed in Haryana mine Landslide.

Brief note about the case

An accident occurred in the mine lease area of M/s Govardhan Mines & Mineral, Village Dadam, Bhiwani on 01.01.2022 and the news published in the Indian Express Newspaper on 02.01.2022 titled as "Four killed in Haryana mine Landslide". The Hon'ble National Green Tribunal taking cognizance of the said news item, considered the case suo moto on 03.01.2022 i.e. OA No. 01 of 2022 as the Indian Express Newspaper dated 02.01.2022 titled "Four killed in Haryana mine Landslide. The Hon'ble NGT in the above mentioned OA has constituted an eight members joint committee comprising of nominees of MoEF&CC, CPCB (Regional office, Chandigarh), National Disaster Management Authority, GoI, Director General of Mines Safety, GoI, PCCF(HoFF), Haryana, SEIAA, Haryana, State PCB and District Magistrate, Bhiwani to ascertain the extent of violations, extent of damage to the environment and to the human life, extent of compensation paid and payable, safety precaution taken to prevent recurrence of such happenings in future by the PP and the statutory regulators. The operative part of the order is reproduced as under: -

"Having regard to the incident reported in media, resulting in loss of lives and injuries, it is necessary to constitute eight-member joint Committee comprising of nominees of MoEF&CC, CPCB (Regional office, Chandigarh), National Disaster Management Authority, GoI, Director General of Mines Safety, GoI, PCCF(HoFF), Haryana, SEIAA, Haryana, State PCB and District Magistrate, Bhiwani. The CPCB and State PCB will act as nodal agency for coordination and compliance. The joint committee may meet within two weeks, undertake visit to the site and interact with the stakeholders. Except visit to the site as and when necessary, other proceedings may be conducted online, if necessary. The Committee may ascertain the extent of violations, extent of damage to the environment and to the human lives, extent of compensation paid and payable, safety precautions taken and required to be taken, steps to prevent recurrence of such happenings in future by the PP and the statutory regulators. The report may be furnished within two months by email at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR support PDF and not in the form of image PDF, A copy of the report also be hosted on the website of CPCB, to enable the PP to furnish its comments, if any, before the next date. The Committee may consider such earlier reports of committees in respect of accidents due to violation of safety norms, in recent past, available on the website of the CPCB."

NOMINATION OF JOINT COMMITTEE:

In the compliance of above Hon'ble NGT order following members has been nominated by the concerned authorities and details are given below:

1. Dr. K. K. Garg, Deputy Director, IRO, MoEFCC, Chandigarh
2. Dr. Suneel Dave, Director, Regional Directorate, CPCB, Chandigarh
3. Dr. Ravinder Singh, Sr. Consultant (Landslide & Avalanches), NDMA Bhawan, New Delhi
4. Sh. Anil Kumar Das, Deputy Director, Mines Safety, Ghaziabad Region, Ghaziabad
5. Sh. Atul Sirsikar, IFS, Chief Conservator of Forests, Hisar
6. Sh. Raj Kumar Sapra, IFS (Retd.), Member SEAC, SEIAA
7. Sh. Rakesh Kumar Bhonsle, RO, HSPCB, Bhiwani Region
8. The Deputy Commissioner, Bhiwani (represented by Shri Manish Phogat, SDM Tosham, District - Bhiwani)

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Therefore, in compliance of the order dated 03.01.2022 passed by Hon'ble NGT in the matter of OA No. 01 of 2022 as the Indian Express Newspaper dated 02.01.2022 titled "Four killed in Haryana mine Landslide, a meeting was held on 24.01.2022 at 11:30 AM through VC with the members of Joint Committee constituted by Hon'ble NGT and decided to conduct site visit of the accidental site of Dadam Mine on 04.02.2022. Minutes of the VC meeting of 24.01.2022 is attached as **(Annexure-1)**

The site was inspected by the Committee, and it was found that the accident occurred in pit no. 37 & 38 of M/s Goverdhan Mines & Minerals, on 01.01.2022 and forest pillar no. 31 has also fallen due to landslide.

After the site visit, a meeting of the committee along with officers of stake holders was held at PWD rest house Tosham to ascertain the facts and collect the information to comply the Hon'ble NGT order.

Hon'ble NGT has directed the committee to submit the report on following issues:

1. Extent of Violations and Extent of Damage to the Environment and to the Human Lives:

Committee has observed the following violations w.r.t environmental clearance & mining plan during the visit of accidental site and other mining pits of the M/s Goverdhan Mines & Mineral.

- a. Unscientific mining: No benches and proper slopes have been observed at the accidental area as well as other active pits.
- b. No safety zone inside the leased mining boundary has been observed during the visit.
- c. Green belt of 7.5 m width along the lease boundary within the lease area has been mined by the PP.
- d. Precautionary measures and safety norms for natural dip and fractured rocks are not followed by PP.

With reference to the above observations, the committee sought the detailed reports from Divisional Forest officer (DFO), Bhiwani, Mining officer (MO), Bhiwani, Director General of Mine Safety (DGMS), Ghaziabad, National Disaster Management Authority (NDMA), New Delhi and Regional Officer, HSPCB, Bhiwani.

The DFO, DGMS and National Disaster Management Authority (NDMA) vide letters dated 25.02.2022, 02.03.2022 & 07.03.2022 submitted their reports which are enclosed as **Annexur-2, Annexure-3 and Annexure-4.**

1.1 The salient features of the report of DFO, Bhiwani:

- i. "The land slide is not due to blasting, prima-facie it seems a natural accident. There is no violation in forest area"
- ii."As far as forest area is concerned, pillar no. 31 has fallen from the edge/boundary of mining lease area and Aravali plantation area".
- iii. ..."There is no empirical formula to ascertain environmental damage due to non-creation of the green belt, hence, this office cannot provide any data in this regard."
- iv. ..."No illegal mining has been done at the site of accident in the forest land"
- v. ...'A very small portion of Aravali plantation area bearing pillar no. 31 has fallen in form of rock boulders of approximately (28mx12mx8m) 2688-cum as given in accident plan map submitted by the PP to the committee on 04.02.2022."

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1.2 The salient features of the report of DGMS Ghaziabad:

- i. ... "The sides of open-cast working were not kept adequately benched, sloped and secured so as to prevent danger from fall of sides. Only single bench of height about 30-40m was formed on the Eastern & Western Side of Pit no. 37 & 38."
- ii. ... "The height and width of the benches were not found as per the guidelines"

1.3 The Violation recorded by Regional Officer, HSPCB, Bhiwani:

- i. Unit has not approved the mines safety plan before the start of mining (EC conditions No.-06).
- ii. Unit has not submitted the comprehensive study of slope stabilization of mine benches (EC conditions No.-29).
- iii. Unit has not maintained the benches of proper height & width i.e. 10-meter height and 10-meter width in mining pit Nos. 18, 22, 23, 25, 27, 31, 37, 38 as per approved mining plan.
- iv. The slope of 70⁰ degree not found maintained mining pit no. 18, 22, 23, 25, 27, 31, 37, 38.
- v. Unit has not maintained the 33% green area out of total lease area of total 48.87 hectare in the lease area.
- vi. Plantation is not carried out in the statutory barrier of 7.5 meter width within the lease area as per approved mining plan but unit has provided the green belt only in patches outside the lease area in private land.

2. Extent of Compensation Paid and Payable:

The committee has considered the following compensation paid by the PP:

i. Compensations for deceased and injured persons:

PP has submitted the details of compensations paid to deceased persons as well as to the injured persons. (Annexure-5). The payment of the compensation has been confirmed by the Deputy Commissioner, Bhiwani vide letter No. 2400 dated 09.03.2022. (Annexure-6)

ii. Compensation due to illegal mining:

The Department of Mines & Geology, Bhiwani has informed vide letter no. BWN/DADAM/319 dated 17.3.2022 to the Joint committee constituted by Hon'ble NGT in the matter of OA No. 169/2020 titled as "Kuldeep Singh Vs State of Haryana & Ors." that the survey of Dadam mining area was conducted to measure 7.5 m barrier along the mining lease boundary line of Dadam stone mine, the details of the broken/encroachment area in 7.5m barrier has been mentioned as per Table-1 given below:

Table-1: Survey of Dadam mining area to measure plantation made or illegal mining done in 7.5m barrier along the periphery of mining area to be left as per mining plan.

Sr. No.	Location between boundary pillars (BP-BP)	Total area of 7.5m barrier area between pillars (in hect.)	Broken/encroachment area between pillars in 7.5 m barrier (in hect.)	Balance are left between pillars 7.5 m barrier (in hect.)	Plantation done between pillars (in hect.)	Tentative quantity of mineral extracted in 7.5 m barrier area (in M.T.)
1	BP1 to BP2	0.28	0.10	0.18	-	26,250
2	BP2 to BP15	1.17	-	1.17	1.17	--

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3	BP15 BP17	to	0.13	0.03	0.10	-	3750
4	BP17 BP19	to	0.14	-	0.14	-	-
5	BP19 BP20	to	0.07	0.024	0.05	-	2400
6	BP20 BP28	to	0.61	-	0.61	0.61	-
7	BP28 BP29	to	0.17	0.024	0.14	-	6000
8	BP29 BP30	to	0.11	-	0.11	-	-
9	BP30 BP31	to	0.15	0.02	0.13	-	2730
10	BP31 BP32	to	0.15	0.01	0.14	-	2100
11	BP32 to BP1		0.08	0.06	0.02	-	6000
12	A-B		0.21	0.03	0.18	-	3125
13	B-C		0.09	0.02	0.07	-	3937
14	C-1		0.55	0.05	0.50	-	7875
	Total		3.91	0.37	3.54	1.78	64,167

The data mentioned in the above Table-1 given above, indicate that total area of 7.5 m barrier to be maintained along the mining lease boundary is 3.91 hectares, out of which encroachment area (illegal mining area) in 7.5 m barrier is 0.37 hectares and the quantity of illegal mined material in 7.5 m barrier area has been assessed as 64,167 M.T. Plantation has been done in 1.78 hectares of area (plantation done between pillars 2 to 15 and 20 to 28) against the total plantation to be done in 7.5 m barrier in an area of 3.91 hectares.

iii. **Compensation due to environmental damage:**

- The cost of damage due to falling of 2688-cum rock from the Aravali plantation area :- HSIIDC has submitted the valuation of 2688 Meter Cube Stone works Rs. 21,16,024/- (2688 x 2.63 x 299.32) on the request of Forest Department.
- Damage if any caused to Aravali plantation due to non-creation of green belt as mandated under mining plan :- This committee has not received any information on cost of damage of Aravali Plantation from the concerned department. However, as referred above "that total area of 7.5 m barrier to be maintained along the mining lease boundary is 3.91 hectares, out of which encroachment area (illegal mining area) in 7.5 m barrier is 0.37 hectares and the quantity of illegal mined material in 7.5 m barrier area has been assessed as 64,167 M.T. Plantation has been done in 1.78 hectares of area (plantation done between pillars 2 to 15 and 20 to 28) against the total plantation to be done in 7.5 m barrier in an area of 3.91 hectares."

3. Safety Precautions Taken & Required to be Taken:

Steps to prevent recurrence of such happenings in future by the PP and the statutory regulators. After going through the reports of DFO, DGMS and NDMA, following precautions required to be followed at mining site.

- The sides of the open-cast mining should be adequately benched, sloped or secured so as to prevent the danger from the fall of sides. Height of bench in hard and compact ground should not exceed 6 m and sides of the benches should be sloped at angle of not more than 60 degrees from the horizontal. Width of benches should not be less than the height.

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2. No loose stone or debris should be allowed to remain within a distance of three metres from the edge or side of the excavation.
3. Undercutting of face or side should not be allowed.
4. Formation of benches and sloping of sides in mine should be done from top downwards only.
5. Persons should not be engaged at the quarry floor or at the bottom of the high walls, or on ledges made in the high walls.
6. All approaches to the bottom of high sides should be kept securely and effectively fenced to prevent any inadvertent entry of persons.
7. Safety Management Plan/Risk Assessment should be prepared to identify the potential hazards in the mine. Based on the Risk Assessment, mitigation measures should be evaluated.
8. Scientific Study to design, control and monitoring of pits by scientific agency of the repute should be carried out for scientific and safe mining.
9. This 10-ha lease area must be excluded from total mining lease area. The PP has also voluntarily expressed his willingness to surrender this area to avoid recurrence of the accidents.
10. Briefing of workers / labours with do's and don'ts by the manager/foremen/ supervisors every day before initiation of daily routine work at mining site.
11. Basic Personal Protective Equipment's (PPE) such as helmet, gloves, shoe / boots, mask/ respirator protection, reflective clothing / jacket, safety glasses etc. must be issued to the workers and labours by the owners.
12. The concerned District Disaster Management Authorities (DDMAs) having mining sites in their respective territory / jurisdiction may include the same in Disaster Management Plans of particular District and State [i.e., District Disaster Management Plan (DDMP) / State Disaster Management Plan (SDMP)]. The Disaster Management Plans may also include the preparedness, response, relief, mitigation measures in view of mining safety.
13. The accident site plan of pit no. 37 & 38 of Dadam stone mine, M/s Govardhan Mines & Minerals is enclosed as **Annexure- 7**.

4. Conclusion:

- I. Overall project proponent has not followed scientific mining, not maintained safety zone and green belt of 7.5 meter of width along with the lease boundary within the lease area and also not followed precautionary measures & safety norms.
- II. Committee has observed that the compensation which was required to be paid to deceased injured person has been appropriately paid by the project proponent.
- III. Committee has also observed that encroached area (Illegally mined area) in 7.5 meter barrier is 0.37 Hectare and quantity of illegally material in this area assessed as 64,167 MT. The cost of the estimated illegally mine material could be assessed by concerned department. The cost of the falling of 2688 Cubic meter rock has been estimated as Rs. 21,16,024/- (Twenty one lacs sixteen thousands twenty four only)
- IV. Project proponent has carried out plantation in 1.78 Hectare area against the total plantation to be done in 7.5 Meter barrier in area of 3.91 Hectare.
- V. Safety precautions need to be followed as suggested in this report.

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5. Recommendations:

- i. Since the Aravali plantation is eco sensitive barrier and considered to be vital for the region and the cost of the damage that would have caused due to illegally mining of the barrier between the plantation and mining area has not been assessed. It is therefore, recommended that state government may get the damage cost estimated through the concerned department/ agencies and same should be recovered from the project proponent.
- ii. State Government may also get assessed the cost of restoration of the damage caused to the Aravali plantation and may recover cost from project proponent as per rules.
- iii. State Government may recover cost of the illegally mined material (Stone) from the project proponent as per the prevailing rules.
- iv. As observed that project proponent has grossly violated the approved mining plan and the conditions of EC and CTE/CTO. Therefore, a sum of Rs 7.5 Crores (25% of the net profit as mentioned in the balance sheet provided by the PP vide letter dated 28.02.2022) may be levied and this found to be appropriate against the total revenue of Rs 314.0 Crores of gross revenue.
- v. The pits 37 & 38 fall under accidental area and may be prohibited for further mining activity.
- vi. Further, the precautionary measures required to be taken and as suggested in the report may be adhered to by the PP and shall be regularly monitored by the District Level Task Force (DLSTF).
- vii. The mining pits which are recommended to be prohibited, needs to be fenced and rehabilitated with proper closure plan to prevent the further occurrence of such incidents in future and compliance of the same need to be ensured by mining department.



K. K. Garg,
Deputy Director/Scientist-C,
MoEFCC, Chandigarh



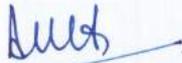
Suneel Dave,
Director, Regional
Directorate, CPCB,
Chandigarh



Ravinder Singh,
Sr. Consultant, NDMA
Bhawan, New Delhi



Anil Kumar Das,
Deputy Director,
Mines Safety, Ghaziabad



Atul Sirsikar, IFS,
Chief Conservator of
Forests, Hisar



Raj Kumar Sapra, IFS
(Retd.), Member SEAC,
SEIAA



Rakesh Kumar Bhonsle, RO,
HSPCB, Bhiwani Region



Deputy Commissioner,
Bhiwani



Regional Office
Haryana State Pollution Control Board,
 SCF-32, Opp. Community Centre, Sector-13, HSVP, Bhiwani
 Email-hspcbrojr@gmail.com

No. HSPCB/BHI/2022/2711-17

Dated:- 28.01.2022

To

1. The Deputy Commissioner, Bhiwani
2. Dr. Suneel Dave, Director, O/o Zonal Office, CPCB, Chandigarh
3. Sh. K.K.Garg, Deputy Director, Zonal Office, Chandigarh
4. Dr. Ravinder Singh, Sr. Consultant (Landslide & Avalanches), NDMA Bhawan, New Delhi
5. Sh. Anil Kumar Das, Deputy Director, Mines Safety, Ghaziabad Region, Ghaziabad
6. Sh. Atul Sirsikar, IFS, Chief Conservator of Forests, Hisar
7. Sh. Raj Kumar Sapra, IFS (Retd.), Member SEAC , SEIAA

Sub: Proceeding of the meeting held on dated 24.01.2022 at DC Office, Bhiwani in compliance of Hon'ble NGT order dated 03.01.2022 in OA No. 01 of 2022 as the Indian Express Newspaper dated 02.01.2022 titled "Four killed in Haryana mine Landslide.

Ref: Kindly refer to the subject noted above.

In this connection, please find **enclosed herewith** the proceeding of the meeting held through VC on dated 24.01.2022 at DC Office, Bhiwani in compliance of Hon'ble NGT order dated 03.01.2022 in OA No. 01 of 2022 as the Indian Express Newspaper dated 02.01.2022 titled "Four killed in Haryana mine Landslide and any comments may kindly be provided for incorporation please.

This is submitted for your kind information and further necessary action please.

DA/As above

**Rakesh
Kumar
Bhonsle** Digitally signed
by Rakesh Kumar
Bhonsle
Date: 2022.01.28
12:53:51 +05'30'
**Regional Officer,
Bhiwani Region.**

Minutes of the meeting held on dated 24.01.2022 at DC Office, Bhiwani in compliance of Hon'ble NGT order dated 03.01.2022 in OA No. 01 of 2022 as the Indian Express Newspaper dated 02.01.2022 titled "Four killed in Haryana mine Landslide.

Brief note about the case

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Therefore, In compliance of the order dated 03.01.2022 passed by Hon'ble NGT in the matter of OA No. 01 of 2022 as the Indian Express Newspaper dated 02.01.2022 titled "Four killed in Haryana mine Landslide, a meeting was held on dated 24.01.2022 at 11:30 AM through VC with the members of Joint Committee constituted by Hon'ble NGT. The following officers were present in the meeting

Sr. No.	Name of officer & Designation	Name of Department
1	Sh. R.S. Dhillon, IAS,	Deputy Commissioner
2	Dr. Suneel Dave, Director	CPCB O/o Zonal Office, CPCB, Chandigarh
3	Mr. K.K. Garg, Deputy Director	Zonal Office, Chandigarh
4	Sh. Anil Kumar Das, Deputy Director	Mines Safety, Ghaziabad
5	Dr. Ravinder Singh, Sr. Consultant (Landslide & Avalanches)	NDMA Bhawan, New Delhi
6	Sh. Raj Kumar Sapra, IFS (Retd.)	Member SEAC
7	Sh. Atul Sirsikar, IFS	Chief Conservator of Forests, Hisar
8	Sh. Rakesh Kumar Bhonsle	HSPCB, Bhiwani
9	Sh. Aparnesh Kumar, Sc-B	HSPCB, Bhiwani
10	Sh. Bhupinder Singh, Mining Officer	Department of Mines & Geology, Haryana
11	Sh. Jitender Ahlawat, DFO	Forest Department, Bhiwani
12	Sh. Dharampal, Superintendent	DFO, Bhiwani

The attendance sheet is enclosed herewith as **Annexure-1**

The minutes of the meeting are as under:-

At the very outset of the meeting the Regional officer of HSPCB, Bhiwani welcomed all the committee members constituted by Hon'ble NGT and officers of the stake holder departments. Thereafter, he briefed that the Hon'ble NGT has taken cognizance of the accident occurred in the mining lease area of M/s Govardhan Mines & Mineral, village Dadam, Bhiwani and taken suo-moto of the news item published in Indian Express dated 02.01.2022 titled as " Four killed in Haryana mine Landslide at Haryana". Thereafter, he also briefed about the history of case already pending before on Hon'ble NGT and the Mining Project M/s Goverdhan Mines & Mineral, Dadam, Bhiwani. After detail deliberation on the issues the following decisions were taken :-

- That the Regional officer, HSPCB, Bhiwani shall provide all the available documents pertaining to the Mining Project M/s Goverdhan Mines & Mineral, Dadam, Bhiwani to all the members of Joint Committee
- That the Regional Officer, HSPCB, Bhiwani shall provide the all necessary documents pertaining to the OA No. 132 of 2020 titled as Kuldeep Singh Vs HSPCB & ors. for perusal of the Joint Committee.
- That all the stake holder departments i.e. Mining Department, Forest Department, Mines & Safety Department, Revenue Department etc shall provide all the related documents to the Regional office, HSPCB, Bhiwani.
- During the meeting Sh. A.K. Dass, nominee of DGMS, Ghaziabad informed that the project proponent has already mined almost upto the lease boundary in pit no. 37 & 38 where the accident occurred on 01.01.2022. and it is not practically feasible to create benches for extraction of mineral from this pit at this stage.

- Dr. Ravinder Singh nominee of NDMA has suggested that representative of Geological Survey India may also be made the members of the Joint Committee.
- Sh. A.K. Dass, nominee of DGMS, Ghaziabad informed that out of the total 05 nos. diseased persons, the compensation of Rs. 15.70 lacs to one person & compensation @ the rate of Rs. 15 lacs to each of the remaining four diseased persons and compensation @ the rate of Rs. 02 lacs each to all the injured persons has already been paid by the Project Proponent.
- After detailed deliberation on the matter Dr. Suneel Dave nominee of CPCB suggest that in order to ascertain the extend of violations and damage caused due the accident a field visit of the Joint Committee alongwith stake holders departments is necessary and it has been decided with the consent of all the members to visit the site on 04.02.2022 at 11:0 AM onwards.
- Later on Mr. R.K. Sapra, member representing SEIAA has informed that the period of SEIAA is expiring on 28.01.2022 and reconstitution of the Authority is due on January 29,2022. It is expected that he could continue as member of this Committee unless and otherwise there is change made by the SEIAA for this Committee.
- Mr. A.K. Dass, nominee of DGMS suggested to make the visit of the site after February 10, 2022 as he is expected to be deputing for election duty.
However, as agreed by other members, the date of visit is kept as February 4,2022. In case Mr. A.K. Dass is not able to make it then he will let this Committee to know the observations based on the visit made by him on later date.

FOREST DEPARTMENT, GOVT. OF HARYANA

O/o Deputy Conservator of Forests, Bhiwani.

Meham road, Vidya Nagar, Bhiwani, Tel No.01664-242430, E-mail- dfo.bhiwani@yahoo.com

No.

2707

Dated:

25-02-2022

To

Regional Officer,
Haryana State Pollution Control Board,
Bhiwani Region.

Subject : Proceeding of the site visit on dated 04.02.2022 in compliance of Hon'ble NGT order dated 03.01.2022 in O.A. No. 01 of 2022 as the Indian Express Newspaper dated 02.01.2022 titled "Four killed in Haryana mine Landslide."

Ref. Your letter no.HSPCB/BHI/2022/2854-56 dated 15.02.2022.

With reference to the above referred letter, the point wise report/comments related to Forest Department are as under:-

Point No.1 (a) : To ascertain extent of violations by Project Proponent.

The mining activity was closed from 20.11.2021 to 30.12.2021 due to Graded Response Action Plan (GRAP). The incident took place on 01.01.2022 at around 9.00 AM to 10.00 AM and blasting time in mines is in the afternoon. Therefore, this land slide is not due to blasting, prima facie it seems a natural incident. There is no violation in forest area. Details about violation in mining lease area if any has to be provided by Mining Officer. Additionally, any deviation violations from Mining Plan/Environment Clearance has to be ascertained by Mining Officer and Regional Officer, HSPCB, Bhiwani region. As far as forest area is concerned, Pillar no. 31 has been fallen from the edge/boundary of mining lease area and aravali plantation area.

As per Chapter 13.3 (iii), Environment Management Plan, 3.22 ha area was to be planted by the Project Proponent every year upto 2024 for five years and that was to be monitored by the Mining Department. The Project Proponent also claims to have plantation in an around area, but their claims are to be ascertained by competent authority/Mining department. Comments on other issues are to be provided by Mining Officer, Bhiwani.

Point No. 1 (h) :

The Forest Department or Divisional Forest Officer, Bhiwani is not the Enforcement Agency for enforcing Environment Clearance conditions. Further, there is no empirical formula to ascertain Environment damage due to non-formation of the required green belt. Hence, this office cannot provide any data in this regard.

Point No. 2 (b) : Extent of damage to the Environment and human life :-

No illegal mining has been done at the site of incident in forest land. However, it is clarified that the incident of illegal mining has been reported in past and an FIR was lodged and the matter is pending before the Hon'ble NGT. The two separate incidences must not be inter mixed. Further, as stated above in para no. 1, rock slip has occurred at the edge/boundary of lease area and aravali plantation area, due to which pillar no. 31 has fallen. A very small portion of Aravali Plantation Area bearing pillar no. 31 has fallen in form of rock boulders of approximately (28x12x8m) 2688 cum as given in Accident Plan Map submitted by the Project Proponent to the committee on 04.02.2022. Further, estimates may please be carried out by Mining Department as they have the technical expertise to assess the quantity of minerals excavated from the site.

Point No. 4 (c) : Precautions to be taken to avoid recurrence of such incident in the Mining area:

From the mining lease area map, it is very much clear that the lease area in western side is interspersed with Aravali Plantation Area. This area should have been excluded at the time of grant of lease to the Project Proponent. Approximately 10 ha lease area is in form of narrow strip of 60-80 meters width surrounded from both sides by Aravali Plantation Area. From the filed visit, this evidently clear that it is difficult to maintain 70° slope with bench formation for extraction of stone. If mining activities goes on in prevailing conditions then it is very probable that such similar accident will occur at regular intervals. Therefore, as a precautionary measures, it is very pertinent that :-

- i) This 10 ha lease area must be excluded from total mining lease area. The Project Proponent has voluntarily expressed his willingness to surrender this area to avoid recurrence of the accidents (copy attached).
- ii) In future, statutory green belt of 7.5m width.
- iii) Proper bench formation must be ensured.
- iv) Rock cutting with 70° slope must be ensured to avoid such incidents.

To avoid the chances of illegal mining at fringes, the Project Proponent must maintain a safe distance of at least 10-15 meters from Aravali Plantation area by digging a deep trench or boundary demarcated by large boulders.

Encl/ As above.


Dy. Conservator of Forests,
Bhiwani.



Telephone 0120 2711597
(office)
website: www.dgms.gov.in
email: gzbregion.dgms@gmail.com

भारत सरकार / Government of India

श्रम एवं रोजगार मंत्रालय / Ministry of Labour & Employment

खान सुरक्षा महानिदेशालय / Directorate General of Mines Safety

गाजियाबाद क्षेत्र. गाजियाबाद / Ghaziabad Region, Ghaziabad

कमरा संख्या -101 - 102, प्रथम तल, बीडलॉक .. सी-कॉम्प्लेक्स .ओ.जी.II, हापुड़ रोड, गाजियाबाद -201002

संख्या:DDMS/GR/2022/ 162

दिनांक 02/03/2022

प्रेषक:

खान सुरक्षा उपनिदेशक,

गाजियाबाद क्षेत्र, गाजियाबाद

सेवा में,

Sri Rakesh Kumar Bhonsle, Regional officer
Haryana State Pollution Control Board,
SCF-32 Opp. Community Centre, Sector-13, HSVP, Bhiwani

Subject: proceeding of the site visit on dated 04.02.2022 in compliance of Hon'ble NGT order dated 03.01.2022 in OA No. 01 of 2022 as the Indian Express Newspaper dated 02.01.2022 titled "Four Killed in Haryana Mining Landslide" -Regarding

Sir,

Please refer to your email dated 15.02.2022, directing me to submit the extent of violations of safety norms in the Dadam Stone mine, Khasra no. 132, belonging to M/s Goverdhan Mines & Minerals by project proponent & precautions/safety measures to be taken to avoid recurrence of such incident in the mining area.

In reference to point no. 1 (f) and 1(i) regarding extent of violations by Project Proponent and 4 (a) regarding precautions to be taken to avoid recurrence of such incidents in the mining area, details are given below:

Point no. 1 (f) of the proceeding of the site visit: The incident occurred in Pit no. 37 & 38 and safety norms are to be verified. The Mines Safety Department shall submit the violations of safety norms by the Project proponent at the accident site.

Comments: Following violations of the Regulations were observed under the Metalliferous Mines Regulation, 1961, framed under the Mines Act, 1952:

1.0 Regulation 106(3): The sides of opencast working were not kept adequately benched, sloped and secured so as to prevent danger from fall of sides. Only single bench of height about 30-40m was formed on the Eastern & Western Side of Pit No. 37 & 38.

2.0 The height and width of the benches were found not formed as per the guidelines mentioned in permission issued for use of HEMMs under Regulation 106(2)(b) of the Metalliferous Mines Regulation, 1961 vide letter no. 516936/NZ/Ghaziabad Region/Perm/2021/9178 dated 29.05.2021. Those guidelines are reproduced below:

Condition no. 2.1 (b): Height of benches in alluvium shall not exceed three meters (3.0m) and that in overburden as well as in hard and compact mineral formation shall not exceed six meters (6m) or the maximum digging height/ depth of the machine deployed thereat for digging, excavation or removal, whichever is less.

Condition no. 2.1 (c): Width of any bench shall not be less than-

1. Width of widest machine plying on the bench plus 2m, or
2. If dumpers ply on the bench, 3 times the width of the dumper or
3. The height of the bench, whichever is more.

Condition no. 2.2: The sides in overburden and mineral benches shall be kept sloped, to prevent danger from fall of sides. Over all slope quarry face towards Hang wall side should not exceed 45 degree.

Point no. 1 (i): DGMS are required to provide the safety measures to be undertaken to avoid any recurrence of such accident including those operational activities which prevent the accident.

DGMS may also provide comments/ input whether to continue the stone mining in the leased area or particularly for the pits where accident took place and if so what further steps to be taken to isolate the accidental area from rest of the leased mining area.

Comments on point no. 1(i): Following safety measures to be undertaken to avoid any recurrence of such type of accident including those operational activities which prevent the accident.

1. The sides should be adequately benched, sloped or secured so as to prevent danger from fall of sides. Height of bench in hard and compact ground should not exceed 6m and sides of the bench should be sloped at angle of not more than 60 degrees from the horizontal. Width of benches should not be less than the height.
2. No loose stone or debris should be allowed to remain within a distance of three metres from the edge or side of the excavation.
3. Undercutting of face or side should not be allowed.
4. Formation of benches and sloping of sides in mine should be done from top downwards only.

5. Persons should not be engaged at the quarry floor or at the bottom of the high walls, or on ledges made in the high-walls.
6. All approaches to the bottom of high sides should be kept securely and effectively fenced so as to prevent any inadvertent entry of persons.
7. Safety Management Plan/Risk Assessment should be prepared to identify the potential hazards in the mine. Based on the Risk Assessment, mitigation measures should be evaluated and adopted.
8. Scientific Study to design, control and monitoring of pit by scientific agency of the repute should be carried out for scientific and safe mining.

Comments on point no. 1(i): Following input by DGMS to continue the stone mining in the leased area.

Stone mining in the leased area of Dadam stone mine owned by M/s Goverdhan Mines and Minerals may be carried out subject to following conditions strictly complied with:

- (i) Height of benches in alluvium shall not exceed three meters (3.0m) and that in overburden as well as in hard and compact mineral formation shall not exceed six meters (6m) or the maximum digging height/ depth of the machine deployed thereat for digging, excavation or removal, whichever is less.
- (ii) Width of any bench shall not be less than-
 - Width of widest machine plying on the bench plus 2m, or
 - If dumpers ply on the bench, 3 times the width of the dumper or
 - The height of the bench, whichever is more.
- (iii) The sides in overburden and mineral benches shall be kept sloped, to prevent danger from fall of sides. Over all slope quarry face towards Hang wall side should not exceed 45 degree.
- (iv) Formation of benches and sloping of sides in mine shall be done from top downwards only.
- (v) All approaches to the bottom of high sides should be kept securely and effectively fenced so as to prevent any inadvertent entry of persons.

Comments on point no. 1(i): Following input by DGMS to continue mining in the pits where accident took place and if so what further steps to be taken to isolate the accidental area from rest of the leased mining area.

- (i) As informed by management, lease boundary of mine in pit no. 37 & 38 has reached up to the boundary of forest land and Arawali plantation land towards Western and Eastern side respectively. There is no area, owned by mine owner is left towards Eastern and Western side to form benches of proper dimensions. If adequate area towards Eastern and Western side of the pit no. 37 & 38 is made available to the mine owner/ lessee for formation of proper benches, then mining can be done by owner after forming proper benches from top downwards only as per the provisions stipulated in Metalliferous Mines Regulations, 1961 read with condition of permission letter no. 516936/NZ/Ghaziabad Region/Perm/2021/9178 dated 29.05.2021.

- (ii) If adequate area towards Eastern and Western side of the pit no. 37 & 38 is not made available to the mine owner/ lessee for formation of proper benches, then stone mining is not possible. In such case pit no. 37 & 38 shall be kept isolated completely from every entrance by erecting and maintaining substantial fencing around the excavation.

Also top of the Pit no. 37 & 38 shall be kept securely fenced to prevent any person from entering or falling therein.

Point no. 4(a): Details of Safety Precautions to be taken by the project proponent in the mine lease area to avoid recurrence of such incident in future.

Comments on point no. 4(a): Following safety precautions should be taken by the project proponent in the mine lease area to avoid recurrence of such incident in future.

1. The sides of the opencast working should be adequately benched, sloped or secured so as to prevent danger from fall of sides. Height of bench in hard and compact ground should not exceed 6m and sides of the bench should be sloped at angle of not more than 60 degrees from the horizontal. Width of benches should not be less than the height.
2. No loose stone or debris should be allowed to remain within a distance of three metres from the edge or side of the excavation.
3. Undercutting of face or side should not be allowed.
4. Formation of benches and sloping of sides in mine should be done from top downwards only.
5. Persons should not be engaged at the quarry floor or at the bottom of the high walls, or on ledges made in the high-walls.
6. All approaches to the bottom of high sides should be kept securely and effectively fenced so as to prevent any inadvertent entry of persons.
7. Safety Management Plan/Risk Assessment should be prepared to identify the potential hazards in the mine. Based on the Risk Assessment, mitigation measures should be evaluated.
8. Scientific Study to design, control and monitoring of pit by scientific agency of the repute should be carried out for scientific and safe mining.

Submitted for your kind perusal please.

ds
2/9/2022

(Anil Kumar Das)
Dy. Director of Mines Safety
Ghaziabad Region, Ghaziabad



Government of India
NATIONAL DISASTER MANAGEMENT AUTHORITY
 "NDMA Bhawan", A-1 Safdarjung Enclave,
 New Delhi -110029
 Tel. No. 011-26701814



No. 5-20/2014-Mit./8082/113517

Dated: 7th March, 2022

To,

Shri Rakesh Kumar Bhonsle
 Regional Officer (Bhiwani Region)
 Haryana State Pollution Control Board (HSPCB),
 SCF-32, Opp. Community Centre, Sector-13,
 HSVP, Bhiwani, Haryana

Subject: NDMA views / comments on safety precautions points on the proceeding of the site visit on 04.02.2022 in compliance of Hon'ble NGT order dated 03.01.2022 in OA No. 01 of 2022 as the Indian Express Newspaper dated 02.01.2022 titled "Four killed in Haryana mine Landslide" - Regarding.

Sir,

Please refer to your email dated 23.02.2022 and letter no. HSPCB/BHI/2022/2857-63, dated 15.02.2022, requesting NDMA to submit the views on safety precautions measures to be taken at the mining site. Following are the views / comments of NDMA from the point of safety precautionary measures to be taken to avoid such accident at any mining sites:

- i) Briefing of workers / labourers with Do's & Don'ts by the Manager / Foreman's / supervisors every day before initiation of daily routine work at mining site.
 - ii) Basic Personal Protective Equipment's (PPE) such as helmet, gloves, shoe / boots, mask/ respirator protection, reflective clothing / jacket, safety glasses etc. must be issued to the workers and labourers by the owners.
 - iii) Compliance and enforcement of the occupational safety, health and working conditions code (2020) of the Ministry of Law & Justice (Legislative Department) by the Directorate General of Mine Safety (DGMS) and concerned District Authorities having mining sites under their jurisdictions.
 - iv) Directorate General of Mine Safety (DGMS) may issue and also enforce Standard Operating Procedures (SoP) to deal with any such untoward situation and incident at mining site. The enforcement of regulations and SoP may also be checked by the DGMS under supervision of concerned DDMA / SDMA.
 - v) The concerned District Disaster Management Authorities (DDMAs) having mining sites in their respective territory / jurisdiction may include the same in Disaster Management plans of particular District and State [i.e., District Disaster Management Plan (DDMP) / State Disaster Management Plan (SDMP)]. The Disaster Management plans may also include the preparedness, response, relief, mitigation measures in view of mining safety.
 - vi) Existing regulations, Act and safety measures issued by the DGMS and other concerned agencies may be checked by the joint team of DGMS and concerned District Authorities (DDMA) adherence to the State laws as applicable.
2. This issue with the approval of Competent Authority, NDMA.

Yours faithfully,


 (Abhishek Sharma)

Senior Research Officer (Mit.)
 Tel: 011-26701814

M/s. Govardhan Mines & Minerals

Site : Dadam Mine, Dadam (Tosham)

Regd. Office : 51, Urban Estate II, Hisar - 125001

Email ID : govardhanmines@gmail.com

Contact : 9992100001

प्रेषक

गोवर्धन माईन्स एण्ड मिनरल्स कम्पनी,
नजदीक पुलिस नाका, खानक,
तोशाम - 127040 (भिवानी)।

सेवा में,

Regional Office,
Haryana State Pollution Control Board,
Sector 13, Bhiwani.

विषय:

डाडम पहाड़ में प्राकृतिक आपदा के कारण मृतकों व घायलों को फर्म की तरफ से मुआवजा व सरकार की ओर से एक मुश्त अनुदान व पेंशन के बारे में।

महोदय,

सेवा में निवेदन यह है कि डाडम स्टोन माईन में पीट न. 38 (कुमकुम माईन्स प्रा. लि.) के एडजसेंट अरावली है। उस अरावली एरिया से पत्थर सलाई करने के कारण दिनांक 01 जनवरी 2022 को प्राकृतिक दुर्घटना हो गई थी। उस दुर्घटना में मृतकों व घायलों को क्षतिपूर्ति के लिए फर्म ने अपनी स्वेच्छा से मुआवजा प्रदान किया था। इसके इलावा सरकार की तरफ से पाँचों मृतकों के उत्तराधिकारियों को पी.एफ. का पैसा व पेंशन योग्यता अनुसार निम्न प्रकार से दी गई थी।

हालांकि लेबर कमिश्नर के पत्र न. 25 दिनांक 06 जनवरी 2022 (प्रति संलग्न है) के अनुसार देय राशि कम से कम रुपये 962731 व अधिक से अधिक 1237807 तय की गई है जबकि फर्म ने हर मृतक को 15 लाख रुपये प्रदान किए हैं।

क्रमांक	नाम (मृतक)	लेबर कमिश्नर के अनुसार देय राशि	मुआवजा राशि गोवर्धन माईन्स की तरफ से	अनुदान की राशि व पेंशन सरकार की तरफ से
1	बिन्द्र पुत्र उदय सिंह, निवासी गांव बागनवाला, तोशाम (भिवानी)	1237807 / -	15,00,000 / -	पीएफ रु0 21625 / - ईडीएलआई रु0 530485 / - पेंशन रु. 2901+725 रु0 (पत्नी व बच्चों की), पीपीओ न0 31548
2	संजय पुत्र बलराम, निवासी गांव मौरखी (जीन्द)	1237807 / -	15,00,000 / -	पीएफ रु0 21625 / - ईडीएलआई रु0 530694 / - पेंशन रु. 2901+725 रु0 (पत्नी व बच्चों की), पीपीओ न0 31545
3	धर्मवीर पुत्र सुरता, निवासी गांव भालोट (रोहतक)	962731 / -	15,00,000 / -	पीएफ रु0 21625 / - ईडीएलआई रु0 530485 / - पेंशन रु. 2901+725 रु0 (उत्तराधिकारी व बच्चों की) पीपीओ न0 31544

(2)

4	तुफान शर्मा पुत्र बलराज शर्मा, निवासी गांव हथनपुर, जिला कटिहार (बिहार)	1174244/-	15,70,000/-	पीएफ रू0 21982/- ईडीएलआई रू0 15120/- आर्डर न0 10008
5	दिनेश दत्त उर्फ टोनी पुत्र केवल कृष्ण, निवासी गांव कोई, जिला होशियारपुर (पंजाब)	1280286/-	15,00,000/-	पीएफ रू0 12868+12868/- ईडीएलआई रू0 8640+7537/- आर्डर न0 10007

क्रमांक	नाम (घायल)	मुआवजा राशि	विवरण
1	गुंजन कुमार सिंह पुत्र हरी सिंह निवासी गांव महूगाई, जिला चतरा (झाड़खण्ड)	2,00,000/-	घायल का ईलाज करवा दिया था और इसके इलावा आर्थिक सहायता राशि प्रदान कर दी गई थी।
2	अमीत कुमार पुत्र सुदेश्वर सिंह निवासी गांव संडा, जिला चतरा (झाड़खण्ड)	2,00,000/-	घायल का ईलाज करवा दिया था और इसके इलावा आर्थिक सहायता राशि प्रदान कर दी गई थी।
3	अंगद उर्फ अनन्त पुत्र शिव गुलाम राम निवासी आरए एचएयू राहुआ जिला साहरसा (बिहार)	2,00,000/-	घायल का ईलाज करवा दिया था और इसके इलावा आर्थिक सहायता राशि प्रदान कर दी गई थी।

धन्यवाद।

Govardhan Mines and Minerals

गोवर्धन माईन्स एण्ड मिनेरल्स कम्पनी,

दिनांक: 25.02.2022

Commissioner,
Under the Employees Compensation Act, 1923,
Bhiwani.

To

M/s Goverdhan Mines,
Pit No.37-38, Village Dadam,
Tehsil Tosham, District Bhiwani (Hr).

No. 25

Dated: 06-01-2022

Sub: Deposit of Compensation amount in respect of 5 employees died in an accident on 1.1.2022.

Reference subject cited above.

As per information received in this office, due to an accident occurred in your mines on 1.1.2022, five employees were died and two were injured. The injured are under treatment and their compensation will be calculated after issuance of disability certificate by Authorities.

The compensation amount in respect of five employees, who were died in the said accident is calculated as under:-

Sr No.	Name of deceased	Wages Rs.	Age	Age Factor	Compensation	Cremation Charges	Total Rs.
1	Bindu	12512	35	197.06	1232807	5000	1237807
2	Sanjay	12512	35	197.06	1232807	5000	1237807
3	Toofan	12512	39	186.90	1169246	5000	1174246
4	Dinesh	12512	32	203.85	1275286	5000	1280286
5	Dharambir	12512	50	153.09	957731	5000	962731

You are, therefore, directed to deposit the above mentioned amount as compensation by DD/Cheque in the name of **COMMISSIONER UNDER EMPLOYEES COMPENSATION ACT, 1923, BHIWANI** in respect of the above deceased employees. You are also directed to submit the names of dependents/concerned person of the deceased, so that compensation amount can be disbursed to the dependents.

Commissioner,
Under the Employees Compensation Act, 1923,
Bhiwani.

प्रेषक,

उपायुक्त, भिवानी ।

प्रेषित,

क्षेत्रीय अधिकारी,
हरियाणा राज्य प्रदूषण नियंत्रण बोर्ड,
भिवानी ।

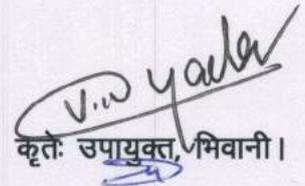
क्रमांक 2400 / एम0बी0 दिनांक 09/03/2022

विषय :-

Proceeding of the site visit on dated 04.02.2022 in compliance of Hon'ble NGT order dated 03.01.2022 in OA No. 01 of 2022 as the Indian Express Newspaper dated 02.01.2022 titled "Four killed in Haryana mine Landslide".

उपरोक्त विषय बारे आपके कार्यालय के पत्र क्रमांक HSPCB/BHI/2022/2857-63 दिनांक 15.02.2022 के सन्दर्भ में।

विषयाधीन मामले बारे बिन्दु नम्बर 3 बी. द्वारा वांछित सूचना सहायक श्रम आयुक्त, भिवानी व खनन अधिकारी खान एवं भू-विज्ञान, भिवानी से प्राप्त की गई । सहायक श्रम आयुक्त, भिवानी के पत्र क्रमांक 191, दिनांक 17.02.2022 व खनन अधिकारी खान एवं भू-विज्ञान, भिवानी के पत्र क्रमांक भिवानी/खनन/357, दिनांक 28.02.2022 द्वारा प्राप्त सूचना साथ संलग्न करके आपको नियमानुसार आगामी आवश्यक कार्यवाही हेतु प्रेषित है ।


कृत: उपायुक्त, भिवानी।

प्रेषक

खनन अधिकारी,
खान एंव भू-विज्ञान विभाग,
भिवानी।

2252-M
2-3-22

BC
28/02/2022

सेवा में,

उपायुक्त महोदय,
भिवानी।

यादि क्रमांक भिवानी/खनन/ 257

दिनांक:- 28/2/2022

विषय:-

डाडम पहाड़ में प्राकृतिक आपदा के कारण मृतकों व घायलों को फर्म की तरफ से मुआवजा व सरकार की ओर से एक मुश्त अनुदान व पेंशन के बारे में।

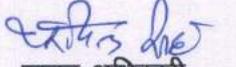
उपरोक्त विषय के सन्दर्भ में आपको लिखा जाता है कि दिनांक 01.01.2022 को करीब सुबह 9:15 बजे डाडम खान क्षेत्र के पिलर नं० 30 व 31 के साथ अरावली क्षेत्र व माईनिंग क्षेत्र से एक बड़ी पत्थर चट्टान खिसक कर लगभग 70-80 फुट नीचे खनन क्षेत्र के पिट नं० 37 व 38 में आ गिरी जिससे खनन क्षेत्र में कार्य कर रहे 05 मजदूर चट्टान के नीचे दबकर मौत हो गई थी तथा 03 अन्य घायल हो गए थे। लीज होल्डर द्वारा दिनांक 25.02.2022 को दी गई सूचना के अनुसार पांचों मृतकों के उत्तराधिकारियों व तीन अन्य घायलों को पी.एफ का पैसा व पेंशन योग्यता अनुसार तथा लीज होल्डर द्वारा दिया गया एक मुश्त मुआवजा राशी निम्न प्रकार है:-

क्रमांक	नाम (मृतक)	लेबर कमिश्नर के अनुसार देय राशी	मुआवजा राशी गोवर्धन माईन्स की तरफ से	अनुदान की राशी व पेंशन सरकार की तरफ से
1	बिन्द्र उर्फ उदय सिंह, निवासी गांव बागनवाला तोशाम (भिवानी)	1237807	1500000	पीएफ रू० 21625/- ईडीएलआई रू० 530485 पेंशन रू० 2901+725 रू० (पत्नी व बच्चों की), पीपीओ नं० 31548
2	संजय पुत्र बलराम, निवासी गांव मोरखी (जीन्द)	1237807	1500000	पीएफ रू० 21625/- ईडीएलआई रू० 530694 पेंशन रू० 2901+725+725 रू० (पत्नी व बच्चों की), पीपीओ नं० 31545
3	धर्मबीर पुत्र सुरता, निवासी गांव भालोट (रोहतक)	962731	1500000	पीएफ रू० 21625/- ईडीएलआई रू० 530285 पेंशन रू० 2176+2176रू० (दो बच्चों की), पीपीओ नं० 31544
4	तुफान शर्मा पुत्र बलराज शर्मा निवासी गांव हथनपुर पोस्ट मानमन जिला कटिहार बिहार उम्र	1174244	1570000	पीएफ रू० 21982/- ईडीएलआई रू० 15120 आर्डर नं० 10008

	39 साल			
5	दिनेश दत्त उर्फ टोनी पुत्र केवल कृष्ण, निवासी गांव कोई, जिला होशियारपुर (पंजाब)	1280286	1500000	पीएफ रू0 12868+12868/- ईडीएलआई रू0 8640+7537 आर्डर नं0 10007

क्रमांक	नाम (घायल)	मुआवजा राशी	विवरण
1	गुंजन कुमार सिंह पुत्र हरी सिंह निवासी गांव महूगाई, जिला चतरा (झारखण्ड)	200000	घायल का ईलाज करवा दिया था और इसके इलावा आर्थिक सहायता राशी प्रदान कर दी गई थी।
2	अमित कुमार पुत्र सुदेश्वर सिंह, निवासी गांव संडा, जिला चतरा (झारखण्ड)	200000	घायल का ईलाज करवा दिया था और इसके इलावा आर्थिक सहायता राशी प्रदान कर दी गई थी।
3	अंगद उर्फ अनन्त पुत्र शिव गुलाम राम निवासी आरं एचएयू, राहुआ जिला साहरसा (बिहार)	200000	घायल का ईलाज करवा दिया था और इसके इलावा आर्थिक सहायता राशी प्रदान कर दी गई थी।

संलग्न:- पत्र दिनांक 25.02.2022


खनन अधिकारी,
खान एवं भू-विज्ञान विभाग,
भिवानी।

M/s. Govardhan Mines & Minerals

Site : Dadam Mine, Dadam (Tosham)

Regd. Office : Near Hisar Naka, Khanak, (Bhiwani)

Email ID : govardhanmines@gmail.com

Contact : 9992100001

प्रेषक

गोवर्धन माईन्स एण्ड मिनरल्स कम्पनी,
नजदीक पुलिस नाका, खानक,
तोशाम - 127040 (भिवानी)।

सेवा में,

Mining Officer,
Bhiwani.

विषय:

डाडम पहाड़ में प्राकृतिक आपदा के कारण मृतकों व घायलों को फर्म की तरफ से मुआवजा व सरकार की ओर से एक मुश्त अनुदान व पेंशन के बारे में।

महोदय,

सेवा में निवेदन यह है कि डाडम स्टोन माईन में पीट न. 38 (कुमकुम माईन्स प्रा. लि.) के एडजसेंट अरावली है। उस अरावली एरिया से पत्थर सलाईड करने के कारण दिनांक 01 जनवरी 2022 को प्राकृतिक दुर्घटना हो गई थी। उस दुर्घटना में मृतकों व घायलों को क्षतिपूर्ति के लिए फर्म ने अपनी स्वेच्छा से मुआवजा प्रदान किया था। इसके इलावा सरकार की तरफ से पाँचों मृतकों के उत्तराधिकारियों को पी.एफ. का पैसा व पेंशन योग्यता अनुसार निम्न प्रकार से दी गई थी।

हालांकि लेबर कमिश्नर के पत्र न. 25 दिनांक 06 जनवरी 2022 (प्रति संलग्न है) के अनुसार देय राशि कम से कम रूपये 962731 व अधिक से अधिक 1237807 तय की गई है जबकि फर्म ने हर मृतक को 15 लाख रूपये प्रदान किए हैं।

क्रमांक	नाम (मृतक)	लेबर कमिश्नर के अनुसार देय राशि	मुआवजा राशि गोवर्धन माईन्स की तरफ से	अनुदान की राशि व पेंशन सरकार की तरफ से
1	बिन्द्र पुत्र उदय सिंह, निवासी गांव बागनवाला, तोशाम (भिवानी)	1237807 / -	15,00,000 / -	पीएफ रु० 21625 / - ईडीएलआई रु० 530485 / - पेंशन रु. 2901+725 रु० (पत्नी व बच्चों की), पीपीओ न० 31548
2	संजय पुत्र बलराम, निवासी गांव मौरखी (जीन्द)	1237807 / -	15,00,000 / -	पीएफ रु० 21625 / - ईडीएलआई रु० 530694 / - पेंशन रु. 2901+725+725 रु० (पत्नी व बच्चों की), पीपीओ न० 31545
3	धर्मवीर पुत्र सुरता, निवासी गांव भालोट (रोहतक)	962731 / -	15,00,000 / -	पीएफ रु० 21625 / - ईडीएलआई रु० 530285 / - पेंशन रु. 2176+2176 रु० (दो बच्चों की) पीपीओ न० 31544

(2)

4	तुफान शर्मा पुत्र बलराज शर्मा, निवासी गांव हथनपुर, जिला कटिहार (बिहार)	1174244 /-	15,70,000 /-	पीएफ रू0 21982 /- ईडीएलआई रू0 15120 /- आर्डर न0 10008
5	दिनेश दत्त उर्फ टोनी पुत्र केवल कृष्ण, निवासी गांव कोई, जिला होशियारपुर (पंजाब)	1280286 /-	15,00,000 /-	पीएफ रू0 12868+12868 /- ईडीएलआई रू0 8640+7537 /- आर्डर न0 10007

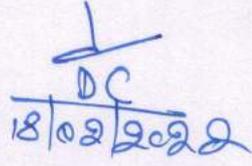
क्रमांक	नाम (घायल)	मुआवजा राशि	विवरण
1	गुंजन कुमार सिंह पुत्र हरी सिंह निवासी गांव महूगाई, जिला चतरा (झाड़खण्ड)	2,00,000 /-	घायल का ईलाज करवा दिया था और इसके इलावा आर्थिक सहायता राशि प्रदान कर दी गई थी।
2	अमीत कुमार पुत्र सुदेश्वर सिंह निवासी गांव संडा, जिला चतरा (झाड़खण्ड)	2,00,000 /-	घायल का ईलाज करवा दिया था और इसके इलावा आर्थिक सहायता राशि प्रदान कर दी गई थी।
3	अंगद उर्फ अनन्त पुत्र शिव गुलाम राम निवासी आरए एचएयू, राहुआ जिला साहरसा (बिहार)	2,00,000 /-	घायल का ईलाज करवा दिया था और इसके इलावा आर्थिक सहायता राशि प्रदान कर दी गई थी।

धन्यवाद।

दिनांक: 25.02.2022

Govardhan Mines and Minerals
गोवर्धन माइन्स एण्ड मिनेरल्स कंपनी,

प्रेषक

सहायक श्रम आयुक्त,
भिवानी।

 DC
18/02/2022

सेवा में,

उपायुक्त महोदय,
भिवानी।

क्रमांक: 191 दिनांक: 17-02-2022

विषय:-

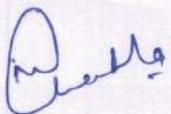
Proceeding of the site visit on dated 04-02-2022 in compliance of Hon'ble NGT order dated 03/001/2022 in OA No. 01 of 2022 as the Indian Express Newspaper dated 02/01/2022 titled "Four killed in Haryana mine Landslide.

महोदय,

उपरोक्त विषय पर आपके कार्यालय के पत्र क्रमांक 1481-82/एम0 बी0 दिनांक 17.02.2022 के सन्दर्भ में।

उक्त के संबंध में सूचित किया जाता है कि आप द्वारा मांगी गई रिपोर्ट निर्धारित प्रोफोर्मा में सलंगन करके आपको आगामी आवश्यक कार्यवाही हेतु प्रेषित है।

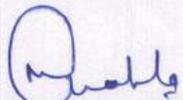
Mine Workers Who Died	Compenation Total due	Amount Paid	Amnount due
1 तुफान शर्मा सपुत्र श्री बलराज शर्मा गांव-हथनपुर जिला-कटिहार (बिहार)	11,74,246-00 (As per Law)	15,70,000	शून्य
2 दिनेश दत्त, उर्फ टोनी सपुत्र श्री केवल कृष्ण निवासी कोई, जिला-होशियार पुर, पंजाब	1280286-00 (As per Law)	1500000-00	शून्य
3 बिन्द्र सपुत्र श्री उदय सिंह, निवासी बागनवाला, तोशाम, भिवानी, हरियाणा	1237807-00 (As per Law)	1500000-00	शून्य
4 संजय पुत्र बलराम निवासी,	1237807-00	1500000-00	शून्य



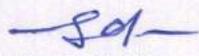
गांव- मौरखी, जीन्द, हरियाणा	(As per Law)		
5 धर्मबीर, पुत्र श्री सुरता निवासी भालोट, रोहतक, हरियाणा	962731-00	1500000-00	शून्य

Mine Workers Who got Injury	Compenation Total due	Amount Paid	Amnount due
1 गुन्जन कुमार, पुत्र श्री हरीसिंह, निवासी महुगाई जिला- चतरा, झारखण्ड	Amount of Compenation shall be Callculated only after issueing of Disability certificate by the medical board. "At present" Management has paid two lakh Rupees.	200000-00	As per Medical Boards.
2 अमित कुमार, पुत्र सुदेश्वर सिंह, गांव- संडा, जिला- चतरा, झारखण्ड	----do-----	200000-00	---do--- -
3 अंगद उर्फ अनन्त पुत्र श्री शिवगुलाम राम गांव आर ए एच यू. राहुआ जिला- साहरसा, बिहार	----- do-----	200000-00	-----do- -----

यह आपको सूचनार्थ/आगामी आवश्यक कार्यावाही हेतु सादर प्रेषित है।


सहायक श्रम आयुक्त,
भिवानी।

पृ० क्रमांक:- 192
पत्र की प्रति श्रम आयुक्त, हरियाणा चण्डीगढ को सूचनार्थ/आगामी
आवश्यक कार्यावाही हेतु सादर प्रेषित है।


सहायक श्रम आयुक्त,
भिवानी।

